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ITEM NO.2

COURT NO.5

SECTION XIV

SUPR EME COUR T OF I ND I A
RECORD OF PROCEEDINGS

IA 3/2008 in Petition(s) for Special Leave to Appeal(Civil)No(s).
4745/2008

(From the judgement and order dated 08/02/2008 in WP No. 3459/2007
of The HIGH COURT OF DELHI AT N. DELHI)

DHARAM PAL GOYAL

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(for directions)

Date: 31/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Sanat Kumar, Adv.

Mr. Sanjay Sharawat,Adv.

For Respondent(s)

Ms. Meenakshi Arora,Adv.

UPON hearing counsel the Court made the following

ORDER

Having regard to the affidavit affirmed on
behalf of the Oil company and in particular paragraphs 5
and 6 thereof, indicating that no application has been
received by the Oil company from the petitioner within
the stipulated period, the application made in the
disposed of special leave petition is dismissed.

(Sheetal Dhingra) (Juginder Kaur)

Court Master

Court Master